

**BEFORE THE NATIONAL GREEN TRIBUNAL,
KOLKATA**

O.A. NO. 82 OF 2026/EZ

Veterans Forum for Transparency in Public Life

..... Applicant

Versus

The Government of Bihar & Ors.

..... Respondent

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Filed By

Surendra Kumar
Advocate

Name:
 Address:
 Solemnly affirm and declare
 before me and identified by
 advocate.....

BEFORE THE NATIONAL GREEN TRIBUNAL
KOLKATA

Notary (Chapra)

O.A. NO. 82 OF 2026/EZ

Veterans Forum for Transparency in Public Life



Applicant

Versus

The Government of Bihar & Ors.

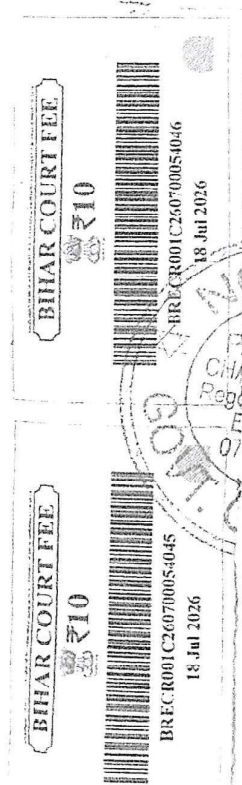
..... Respondent

COUNTER AFFIDAVIT ON BEHALF OF RESPONDENT NO. 2, WATER
RESOURCES DEPARTMENT, GOVERNMENT OF BIHAR

I, Santosh Kumar Prabhakar, Executive Engineer, Flood Control & Drainage Division, Chapra (Saran), S/o Late Sona Ram aged about 46 years working as a gain of Respondent No. 2 Office and I am duly authorised by competent authority to swear this Affidavit and do hereby solemnly state and affirm as follow:

That in the present Original Application, the applicant prayed for a direction to the Respondent Authority to make functional and encroachment free of the River Tel which travels through Jalalpur, Revelganj and Chapra Sadar Block of Saran District as due to encroachment and obstruction the very existence of Tel River has been endangered and free flow of water has been obliterated. The Petitioner/Application also claimed that due to encroachment and obstruction the water land namely Bhatkeshri, Ghamaria and Mangolpur became affected.

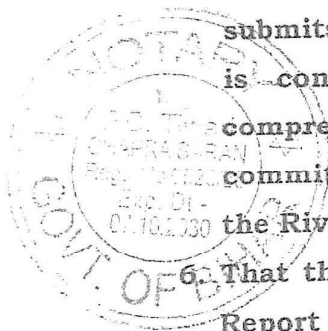
That the answering Respondent No. 2 is filing the present Counter Affidavit in compliance with the Order passed by this Hon'ble Tribunal and for placing the true and correct factual position before this Hon'ble Tribunal for matter related to Water Resources



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Department, Government of Bihar. The allegations made in the Original Application, except those specifically admitted herein, are denied as being incorrect, misleading, misconceived and contrary to the official records maintained by the Water Resources Department.

3. That it is well-established under the Water Resources Department's mandate as well as under the relevant statutory provisions of the department of deponent that flood control, drainage management, and desiltation of rivers fall within the exclusive jurisdiction of the answering Respondent namely Water Resources Department, Government of Bihar.
4. That the Applicant has proceeded under the assumption that the Respondent Authorities have remained completely inactive in relation to the River Tel. The said allegation is factually incorrect.
5. That the answering Respondent, however, most respectfully submits that as far as the desiltation and cleaning of the River Tel is concerned, the Water Resources Department has taken comprehensive and concrete steps in this regard and is fully committed to the environmental restoration and rejuvenation of the River Tel.
6. That the Answering Respondent has prepared a Detailed Project Report (DPR) for an Integrated Project for Irrigation, Flood Control, and Drainage in Saran District with the professional assistance of consultant WAPCOS Limited. The said DPR specifically includes comprehensive provisions for the re-sectioning & restoration of the Tel River flowing through the district of Saran over a total length of 27.41 kilometres.
7. The DPR has been submitted before the GFCC for Techno-Economic Appraisal. The GFCC has examined the proposal and found that the said project is techno-economically viable. The GFCC has recommended the proposal to Advisory committee of DoWR, RD & GR, GoI for its appraisal. Further, it is stated that the said scheme has been examined by Advisory committee of DoWR, RD & GR, GoI and appraised the proposal of project with an



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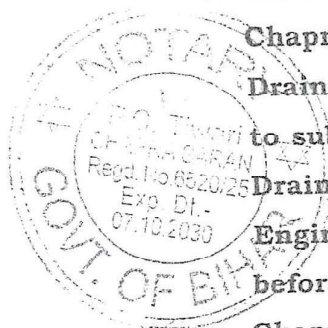
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estimated cost of Rs. 1350.95 Crore in the 162nd meeting held on 22.05.2026. The same is evident from Minutes of the 162nd meeting dated 22.05.2026.

Photo/typed copy of the minutes of the 162nd meeting dated 22.05.2026 is annexed herewith and marked as Annexure-C/1 to this petition.

8. That the Answering Respondent is fully committed to ensure the effective implementation of the Integrated Project for Irrigation, Flood Control, and Drainage including comprehensive re-sectioning & restoration of the Tel River, subject to completion of all requisite statutory approvals and administrative sanctions.
9. That the Executive Engineer, Flood Control & Drainage Division, Chapra has directed the Sub Divisional Officer, Flood Control & Drainage Sub Division, Chapra to make enquiry of the Tel river and to submit the report. The Sub Divisional Officer, Flood Control & Drainage Sub Division, Chapra along with concerned Junior Engineer made enquiry of the Tel River and submitted the report before the Executive Engineer, Flood Control & Drainage Division, Chapra vide Letter No. 01 dated 02.07.2026. He has mentioned in his report that there is no encroachment in the main stream of Tel River. He also mentioned in his report that due to heavy silt deposition; the river's carrying capacity has significantly reduced, resulting in water logging problems in its catchment area. In this regard in Saran District, WAPCOS Ltd. has prepared a comprehensive project report, which includes desilting (removal of silt) of the Tel River.

Photo/typed copy of the Letter No. 01 dated 02.07.2026 is annexed herewith and marked as Annexure-C/2 to this petition.



/s/

10. That Before as far as plantation of trees is concerned, this matter falls within the jurisdiction and responsibility of Department of Environment, Forest and Climate Change, Govt. of Bihar. If any proposal for plantation of trees near the embankment is received by the concerned department, then Answering respondent will give permission as per departmental norms.
11. That in view of the aforesaid facts and circumstances, the Answering Respondent most respectfully prays that this Hon'ble Tribunal may be pleased to dispose off the present Original Application to the extent it relates to the Water Resources Department, Government of Bihar, taking into consideration the proactive measures already undertaken and the procedural requirements that are being diligently followed by the Answering Respondent.



Identify the Signature L.T.L.
of deponent who has signed put
L.T.L. in my presence

Subodh Kumar
Advocate
18.7.26

Santosh Kumar
18/7/26
Santosh Kumar Arabhakar
कायपालक अभियंता
बाढ़ नियंत्रण एवं
नल निस्सर्जन पध्दत, छपरा

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VERIFICATION

Verified at Chhapra (Bihar) on this day of 18 July, 2026, that the averments and facts stated therein above are true and correct to my knowledge and belief and nothing material has been suppressed therefrom.

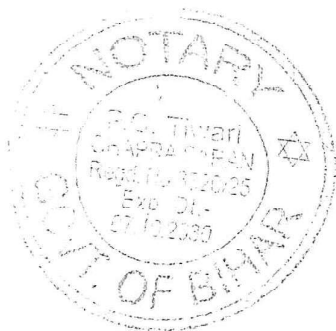
Advocate

Identify the Signature/L.T.I.
of deponent who has signed/put
LTI in my presence

[Signature]
Advocate 18-07-26

[Signature]
18/7/26
Santosh Kumar Probstakar
Executive Engineer
Flood Control and Drainage
Division, Chhapra (Saran)

Deponent



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Ammeure - 4/1

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File No. T-28074/7/2026-PA(N) DTE/ 1150-1179

**Government of India
Central Water Commission
Project Appraisal Organization**

Telefax: 011-29583512
Email: cepriap@nic.in

7th Floor (S), Sewa Bhawan,
R.K. Puram, New Delhi.

Date: 27.05.2026

MINUTES OF MEETING

A copy of the Minutes of Meeting of the 162nd Meeting of the Advisory Committee of Department of Water Resources, River Development & Ganga Rejuvenation (DoWR, RD & GR) for consideration of techno-economic viability of Major and Medium Irrigation, Flood Control and Multipurpose Project proposals, held under the chairmanship of Secretary, DoWR, RD & GR on 22.05.2026 is enclosed herewith for information and further necessary action, please.

It is requested that comments, if any, on the enclosed Minutes of Meeting, may kindly be forwarded to this office within 15 days.

Encl: As above.

Rakesh Kumar
27/5/2026

Rakesh Kumar
Member Secretary of the Advisory Committee &
Chief Engineer (PAO)

To,
Members of Committee:

1. Chairman, CWC, Sewa Bhawan, R. K. Puram, New Delhi.
2. Secretary (Expenditure), Ministry of Finance, Kartavya Bhawan, 6th Floor, 16101, New Delhi.
3. Secretary, Department of Power, Shram Shakti Bhawan, Room no 205, New Delhi.
4. Secretary, Ministry of Environment, Forest & Climate Change, Prithvi Block, Indira Paryavaran, Jor Bagh, New Delhi.
5. Secretary, Department of Agriculture, Cooperation & Farmers Welfare, A- Wing, Room No. 126, Krishi Bhawan, New Delhi.
6. Secretary, Ministry of Tribal Affairs, Kartavya Bhawan, 3rd floor, 13099-102, New Delhi.
7. Director General, ICAR, D wing, Room No-108, Krishi Bhawan, New Delhi.
8. Chairman, CEA, Sewa Bhawan, New Delhi.
9. Chairman, Central Ground Water Board, Bhujal Bhawan, Faridabad.
10. Adviser (Power), NITI Aayog, Yojana Bhawan, New Delhi.
11. Adviser (W&LR), NITI Aayog, Yojana Bhawan, New Delhi.
12. Joint Secretary & Financial Adviser, DoWR, RD & GR, Room no. 401, Shram Shakti Bhawan, New Delhi.

Invitees from State Government concerned:

1. Additional Chief Secretary, Water Resources Department, Govt. of Karnataka, Vidhana Soudha, Bengaluru.

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2. Secretary, Water Resources Department, Govt. of Bihar, Sinchai Bhawan, Patna.
 3. Secretary, Department of Jal Shakti, Government of Himachal Pradesh, H.P. Secretariat, Shimla
 4. Secretary, Department of Water Resources, Govt. of Arunachal Pradesh, Itanagar

Special Invitees:

1. Member (WP&P), CWC, New Delhi.
2. Member (RM), CWC, New Delhi.
3. Member (D&R), CWC, New Delhi.
4. Chairman, GFCC, Patna, Bihar
5. Chief Advisor (Cost), Department of Expenditure, New Delhi.
6. Economic Advisor, DoWR, RD & GR, New Delhi.
7. Commissioner (SPR), DoWR, RD & GR, New Delhi.
8. Commissioner (Indus), DoWR, RD & GR, New Delhi.
9. Commissioner (FM), DoWR, RD & GR, New Delhi.
10. Chief Engineer (IMO), CWC, New Delhi.
11. Chief Engineer (HSO), CWC, New Delhi.
12. Chief Engineer (IBO), CWC, Chandigarh
13. Chief Engineer (FMO), CWC, New Delhi

Copy for kind information to:

1. Sr. PPS to Secretary, DoWR, RD & GR, Shram Shakti Bhawan, New Delhi.
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Government of India
Ministry of Jal Shakti
Department of Water Resources, River Development & Ganga Rejuvenation
Central Water Commission
Project Appraisal Organization

**ADVISORY COMMITTEE OF DEPARTMENT OF WATER RESOURCES, RIVER
DEVELOPMENT & GANGA REJUVENATION FOR CONSIDERATION OF
TECHNO-ECONOMIC VIABILITY OF MAJOR & MEDIUM IRRIGATION, FLOOD
CONTROL AND MULTIPURPOSE PROJECT PROPOSALS**

162nd meeting held on 22.05.2026

MINUTES OF MEETING

The 162nd meeting of the Advisory Committee of Department of Water Resources, River Development & Ganga Rejuvenation (DoWR, RD & GR), Ministry of Jal Shakti (MoJS), for consideration of techno-economic viability of Major & Medium Irrigation, Flood control and Multipurpose project proposals, was held under the chairmanship of Sh. V. L. Kantha Rao, Secretary to the Government of India, DoWR, RD & GR, MoJS on Friday, 22nd May, 2026. The list of participants is enclosed as Annexure-I.

At the outset, the Chairman welcomed the participants and thereafter, requested the Member-Secretary to take up the agenda items. Detailed deliberations were subsequently held on each of the agenda items. Brief record of the deliberations held and decisions taken in the meeting are summarized below:

I. Confirmation of the Minutes of the 161st Meeting of the Advisory Committee:

The 161st Meeting of the Advisory Committee was held on 10.04.2026. Member Secretary of the Committee informed that the Summary Record of Discussions of 161st Meeting was circulated to all the Members of the Committee on 13.04.2026 for their observations/ comments. However, no observation/ comment from any of the members has been received. The Committee confirmed the Minutes of the 161st meeting of the Advisory Committee.

II. Project Proposals Considered by the Advisory Committee:

Member Secretary informed the Committee that there are five proposals to be discussed during the meeting. These five proposals are as under:

- Major Irrigation Project
 - (i) ERM of Kamla Irrigation project, Bihar
 - (ii) ERM of Tungabhadra Left Bank Canal System, Karnataka
- Medium Irrigation Project
 - (iii) ERM of Lift Irrigation Project Bhabour Sahib in Tehsil and Distt. Una, Himachal Pradesh
- Flood Control Projects
 - (iv) Flood Control and Drainage Project of Saran District, Bihar (Phase-I), Bihar

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- (v) Anti-Erosion Work over Siyom River in West Siang District, Arunachal Pradesh.

Thereafter, individual proposals were taken up for deliberations.

✓ 1. **Flood Control and Drainage Project of Saran District, Bihar (Phase-I)**
(Revised Estimated Cost: Rs. 1,350.95 crore; Revised B.C. Ratio: 1.29:1)

- i. Project Authority informed the Committee that this proposal was earlier placed before the 160th meeting of the Advisory Committee of DoWR, RD & GR held on 20.03.2026 under the chairmanship of Secretary, DoWR, RD & GR, MoJS. During that meeting, WRD, Govt. of Bihar was directed to re-examine the said flood control project with the irrigation project titled "ERM of Western Gandak Canal System (Saran Main Canal and its Distribution System)", which was accepted in the 159th Advisory Committee meeting held on 08.07.2025, and to see if there was any overlap between the two proposals.
- ii. WRD, Govt. of Bihar, in compliance with the directions, submitted a report on the Command Area Overlap. The report was subsequently examined in GFCC, and the findings were submitted to CWC.
- iii. As per the aforementioned compliance submitted by WRD, GoB, it was explained that Saran District have total geographical area of 2,56,602 Ha. Out of this, approximately 55% of the geographical area (1,41,131 Ha.) falls under Gross Command Area (GCA) of the Western Gandak Canal (ERM Project). This 1,41,131 Ha. area is not flood-prone and therefore excluded from the present Flood Control and Drainage proposal. Part of the remaining 1,15,471 Ha. (about 45% of geographical area) in Saran district, is flood-prone. In the present Flood Control proposal, 13,920 hectares (i.e. 12.05% of the un-commanded area in Saran district) have been covered under flood protection. Secretary, Govt. of Bihar also clarified that the flood prone area (13920 ha) is outside the CCA of ERM of Western Gandak Canal System.
- iv. It was further informed by WRD, GoB officials that all the 42 Permanent water bodies (Chauras) reclaimed for agricultural use lies in Saran district. Although they are within the GCA, they are not part of CCA of Western Gandak Project. Proposed reclamation of Chauras covers an area of 6960 ha and proposed for Rabi crops in future.
- v. Member, Water Projects & Planning, CWC observed that chauras covers an area of 6960 ha, out of which 5,296 ha is for Rabi crops, 348 ha for Hot weather (Garma) crops and 1,316 ha for fisheries. WRD, GoB officials informed that some portion of the chauras will not be reclaimed and that portion will be used for pisciculture.
- vi. The project authority further informed that the scope of work includes the following:
 - (a) Re-sectioning and restoration of major drainage systems (Mahi, Dahi, Tel, Sondhi, Neura, etc.);
 - (b) Construction / reconstruction of Anti-Flood Sluices (AFS) at outfalls into Mahi, Ganga, Gandak and Ghaghara rivers;

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- (c) Modification/New Construction of 179 existing bridges (out of 338) to ensure adequate waterway and improved flood discharge capacity;
 - (d) Provision of escape regulators for controlled diversion of excess water;
 - (e) Provision of outlets from link channels;
 - (h) Rejuvenation of wasteland in about 240 ha. and will be utilized for Rabi crops;
 - (i) Construction of 25 Chhath Ghats at suitable locations; and
 - (j) SCADA-based monitoring systems where applicable.
- vii. Joint Director, O/o Chief Advisor Cost (CAC) raised observations on cost aspects as under:
- a) In item no. B (Land), Rs. 172.02 crore has been taken. However, the significant difference in the average rate of land acquisition was highlighted with Rs. 16.78 lakh per ha on one side near river Daha, while the same being significantly higher on other side near river Neura, amounting to Rs. 1.17 crore per hectare, even though the land type appears similar. Project Authority submitted that this was because Neura area is near settlements. However, as the difference is quite considerable, it was suggested that this needs to be rechecked.
 - b) Project authority informed that the major cost break up is as (i) Rs. 233.56 Cr. for bridges; (ii) Rs. 201.16 Cr. for SCADA; (iii) Rs. 1199.12 Cr. for earthwork (Rs. 446.40 Cr. for drainage channels; Rs. 70.70 Cr for chauras) and (iv) Rs. 132 Cr. for Anti Flood Sluices (AFS) (5 nos.).
 - c) It was further observed that Project Management Consultancy (PMC) charges has been taken in the cost estimate as 5% of I-Works excluding B-Land. He opined that as WRD, GoB is executing this project, PMC charges should not be taken. He added that CPWD does not take any charges towards PMC.
 - d) In O-Miscellaneous, the cost of Rs. 10 Cr. Has been taken in the cost estimate of the project as lumpsum. This needs to be checked in detail.
- viii. On an enquiry from the Managing Director, KNNL, WRD, Govt. of Karnataka WRD, GoB officials stated that the siltation problem in North Bihar is very huge, and desiltation of the drains shall be periodically carried out. Chairman of the Committee suggested to allocate the necessary funds in the Bihar State budget every year for such desiltation works. WRD, GoB agreed to do so.
- ix. Deputy Advisor, NITI Aayog observed that Rs. 5.94 Cr. has been taken towards P-Maintenance charges in the cost estimate of the project. This needs to be ensured by the project authority.
- x. Member, WP&P, CWC suggested that chauras portion considered in the present proposal may be integrated with irrigation project namely ERM of Western Gandak Canal System as basically chauras proposed to be used towards irrigation for Rabi crop and also for fisheries. Chairman of the Committee also endorsed his views and also asked Secretary, WRD, GoB to share his views in

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this regard. Secretary, WRD, GoB opined that 13,920 ha may be considered for flood protection in present proposal. Accordingly, Chairman of the Committee opined that WRD, GoB may consider integrating the work of reclaiming of the chaur areas with the irrigation proposal of ERM of Western Gandak Canal System.

- xi. The Project Authorities submitted that the 42 chauras could be brought under cultivation only after draining out the water due to present flood protection measures, viz., channel improvement, etc. This was not possible otherwise. Selective drainage of all these chauras and linking it to wastelands on its fringes off taking water channels, has made agriculture possible in the otherwise barren area. As all these proposals in the flood control project have resulted in certain benefits accrued to the project that has made the project viable, while not considering these benefits may result in the project getting short of being viable, with BC Ratio below 1.0. In view of this, and also because the irrigation project alone could not have proposed draining out the chauras or for that reason, provide enough water for wasteland development, the instant proposal is justified.
- xii. Chairman of the Committee also observed that bridges cost of about Rs. 233.57 crore have been considered and many of these bridges belong to the Indian Railways and PWD. These should not be part of this proposal as it is not related with flood scheme. Chairman, CWC also opined that Railways and PWD bridges should not be part of this proposal. WRD, GoB officials submitted that the provisions for the widening of the affected bridges need to be made under this project only. However, the bridges shall be constructed by the Indian Railways itself, while the payment for the same shall be made by the WRD, GoB to the Indian Railways.
- xiii. Joint Director, O/o Chief Advisor Cost (CAC) observed that the details of total average annual losses due to flood before completion of scheme amounting to Rs. 86.02 Cr. and additional benefits from agricultural production amounting to Rs. 210.83 Cr. have not been provided. If these benefits decrease even by 20%, then, based on sensitivity analysis, the B.C Ratio will come down drastically and will be less than 1. These benefits seem to be subjective. The project authority assured to clarify the details.
- xiv. WRD, GoB also agreed that in flood schemes, it is difficult to get the minimum B.C. Ratio. Chairman, GFCC also opined that if B.C Ratio comes even as 1, then the flood proposals get cleared by them, as these are social welfare projects. Chairman of the Committee opined that the guidelines in this regard needs to be reviewed.
- xv. Chairman, CWC opined that B.C. Ratio criteria for flood control schemes should not be there. Rather, some cost ceiling should be fixed per hectare of land getting flood protected or reclaimed.
- xvi. Joint Director, O/o Chief Advisor Cost (CAC) suggested that in flood control schemes, total cost per ha should be given and also the same be compared with the other flood control schemes of Bihar executed in past or even in recent times. The details of these flood control schemes should be compared and based on escalation, cost may be found out and compared for bench marking purpose.

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- xvii. Chairman of the Committee stated that as Advisory Committee, it is our job to compare the cost of various proposals. He directed CWC and GFCC to make a comparison sheet on cost norms in respect of various MMI and multipurpose projects and Flood Control projects, which were earlier appraised by Advisory Committee. Accordingly, the guidelines need to be reviewed.
- xviii. Further, Chairman of the Committee directed WRD, GoB to check the cost of this project duly incorporating the views of representatives of Chief Advisor Cost (CAC), DoE. He also directed GFCC to finalize the cost estimate of the project in consultation with the O/o CAC, DoE.
- xix. Subsequently, the cost estimate has been scrutinized in the O/o the CAC, DoE, Ministry of Finance. The cost has been accordingly modified as per the GST 2.0 reduction taken place in the recent past. In addition, the cost has also been rationalized under the sub heads Preliminary, Maintenance, Audit & Account, Establishment and PMC charges in consultation with the O/o CAC. The general abstract of cost for Flood Control and Drainage Project of Saran District, Bihar (Phase-I), with a finalised cost estimate as Rs. 1,350.95 Cr. is enclosed as Annexure-II. B.C. Ratio has been accordingly revised to 1.29:1 and is enclosed at Annexure-III.
- xx. Accordingly, the appraisal of the present proposal of Flood Control and Drainage Project of Saran District, Bihar (Phase-I) stands completed by the Advisory Committee subject to the following conditions:
- a. Project Authorities shall obtain State Finance Concurrence.
 - b. The appraisal of the proposal by the Advisory Committee of DoWR, RD & GR does not guarantee any eligibility towards the release of fund under any existing scheme of DoWR RD & GR such as FMBAP etc. Moreover, all schemes of DoWR, RD & GR are likely to be reformulated for the ensuing 16th Finance Commission cycle.
2. **Extension, Renovation and Modernization of Kamla Irrigation Project, Bihar (Major - ERM) (Revised Estimated Cost: Rs. 771.873 crore; Revised B.C. Ratio: 2.566:1)**
- i. WRD, Govt. of Bihar officials presented the proposal. It was informed that the Kamla Irrigation Project diverts a portion of the Kamla River's water to provide irrigation coverage in the command area across nine blocks in Madhubani District, Bihar. The irrigation is facilitated through the East and West Bank Canal Systems which were completed in 1974-75. Following the implementation of the Western Kosi Canal Project, the command area of the Kamla Irrigation Project was curtailed from 39,921 ha to 28,384.13 ha.
 - ii. Kamla Irrigation system currently consists of existing weir and East and West Bank Canal Systems. The weir was constructed across the Kamla River at Jainagar and completed in 1969/70 and the canal system, completed in 1974/75. A new barrage is under construction, as the weir needs to be replaced due to heavy siltation from upstream. The new barrage under construction (just downstream of existing weir) will enhance water flow and improve flood management. After the completion of barrage, the weir will be dismantled. However, the under-construction barrage is not the part of current ERM proposal.

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Annexure - C/2

13/07/26

अवर प्रमंडल पदाधिकारी का कार्यालय,
बाढ़ नियंत्रण एवं जल निस्सरण अवर प्रमंडल, छपरा ।
पत्रांक :- 01 (आ०) , छपरा दिनांक : 02.07.2026

सेवा में,

कार्यपालक अभियंता,
बाढ़ नियंत्रण एवं जल निस्सरण प्रमंडल, छपरा ।

विषय:- तेल नदी का निरीक्षण प्रतिवेदन समर्पित करने के संबंध में ।

महाशय,

उपर्युक्त विषय के संबंध में कहना है कि निर्देशानुसार दिनांक 02.07.2026 को अधोहस्ताक्षरी द्वारा कनीय अभियंता के साथ तेल नदी का निरीक्षण किया गया तथा निम्नलिखित तथ्य पाया गया:-

- तेल नदी जिसकी कुल लंबाई 27.41 कि० मी० है, सारण जिला के रिविलगंज, छपरा (सदर) एवं जलालपुर प्रखण्ड से गुजरते हुए घाघरा नदी में मिलती है ।
- सारण जिलान्तर्गत भटकेशरी, गमहरिया-कुमना, मंगोलापुर-नवादा, कोठियाँ, कारिंगा, इत्यादि चौर से जल निकासी तेल नदी के माध्यम से घाघरा नदी में होती है ।
- तेल नदी के मुख्य बहाव क्षेत्र में कोई अतिक्रमण नहीं है ।
- तेल नदी के तल में गाद जमा हो जाने के कारण नदी के जलग्रहण क्षेत्र में जल जमाव की समस्या उत्पन्न हो रही है । सारण जिला अंतर्गत बाढ़ नियंत्रण एवं जल निकासी के समेकित उद्देश्य से एक विस्तृत योजना प्राक्कलन Wapcos Ltd. द्वारा तैयार किया गया है जिसमें तेल नदी का गाद निकासी भी सम्मिलित है ।

सादर सूचनार्थ एवं अग्रेतर कारवाई हेतु समर्पित ।

विश्वासभाजन

1980
02.07.2026

1980
02.07.2026
J.E.
C.C.D. Sachin
Sardih, Chhapra.

02.07.2026
अवर प्रमंडल पदाधिकारी,
बाढ़ नियंत्रण एवं जल निस्सरण
अवर प्रमंडल, छपरा ।